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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA.929/92

date of decision : 23-10-92

Between

P. Narasimha Reddy : Applicant

and

1. Union of India, rep by
The Secretary
Min. of Defence
New Delhi

2. Scientific Adviser to
the Minister of Defence
DG Research & Development
Dte. of Personnel
Min. of Defence, DHQ PO
New Delhi 110001

3. The Director
Defence Electronics Research Lab.
Chandrayangutta Lines
Hyderabad 500 005

: Respondents

Counsel for the applicant

: K. Sudhakar Reddy,
Advocate
Mr. V. Rajeswara Rao for

Counsel for the respondents

: N. V. Ramana, Standing
Counsel for Central Govt.

CORAM

HON. MR. R. BALASUBRAMANIAN, MEMBER (ADMN.)

HON. MR. C.J. ROY, MEMBER (JUDL.)

JUDGEMENT

(Orders as per Hon. R. Balasubramanian, Member (Admn.)

Heard Sri K. Sudhakar Reddy and Sri V. Rajeswara Rao
learned counsel for the rival sides.

2. In a similar case decided yesterday in OA.920/92, this
Bench had directed the respondents to calculate the subsistence

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allowance taking into account the revision of the pay scales with effect from 1-1-1986 since even during suspension period the master-servant relationship continues and have not ceased. Hence, in this case also we give the same direction to the respondents to compute and pay the subsistence allowance based on the revised pay scales with effect from 1-1-1986. Arrears from 1-1-86 are also payable on the above basis.

3. The application is disposed of with no orders as to costs at the admission stage itself.

R. Balasubramanian

(R. BALASUBRAMANIAN)
Member(Admn.)

C.J. Roy
(C.J. ROY)
Member(Judl)

Dated Oct 23, 1992

Dictated in the Open Court

Deputy Registrar(J)

18/11/92

To

1. The Secretary, Union of India,
sk Min. of Defence, New Delhi.
2. The Scientific Adviser to the Minister of Defence
DG Research & Development Dte. of Personnel
Ministry of Defence, DHQ PO New Delhi-11.
3. The Director, Defence Electronics Research Lab.,
Chandrayanagutta Lines, Hyderabad-5.
4. One copy to Mr.K. Sudhakar Reddy, Advocate, CAT.Hyd.
5. One copy to Mr.N. ^{V. Ramana} Devraj, ~~Mr.~~ CGSC.CAT.Hyd.
6. One spare copy.

pvm.

Parole
Parole

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TYPED BY

COMPARED BY

CHECKED BY (2)

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR

AND

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

AND

THE HON'BLE MR.T.CNANDRASEKHAR REDDY:
M(JUDL)

AND

THE HON'BLE MR.C.J.ROY : MEMBER(JUDL)

Dated: 23-10-1992

ORDER/JUDGMENT:

R.A. / C.A. / M.A. No

in

O.A. No. 929/92

T.A. No.

(wp. No)

Admitted and interim directions
issued.

Allowed

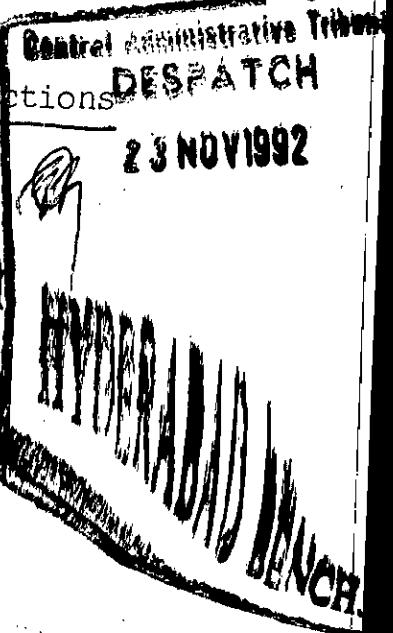
Disposed of with directions

Dismissed

Dismissed as withdraw

Dismissed for default

M.A. Ordered/Rejected
orders as to costs.



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